

## Consumer Guild, Lucknow, Uttar Pradesh, Consumer Advocacy Group Member-TRAI

## Comments On Draft: The Reporting system on accounting separation (Amendement) Regulations, 2025

## Date-18/10/2025

1.	2.	3.	4.
SR. No.	Section Number/ Regulation number	Proposed Amendments	
1.	Telecom Regulatory Authority of India hereby makes the following regulations to amend the Reporting System on Accounting Separation Regulations, 2016 (5 of 2016), namely:- 1. (1) These regulations may be called the Reporting System on Accounting Separation (Amendment) Regulations, 2025. (2) They shall come into force from the date of their publication in the Official Gazette. 2. For regulation 6 of the Reporting System on Accounting Separation Regulations, 2016 (hereinafter referred to as the "principal regulations"), the following regulation shall be substituted, namely:-	"6. Consequences for failure of the service provider to submit reports or furnishing of false report— (1) If any service provider contravenes the provisions of regulation 5, it shall without prejudice to the terms and conditions of its licence, or the provisions of the Act or rules or regulations or order made, or directions issued, thereunder, be liable to pay, 5 by way of financial disincentive, an amount of twenty thousand rupees for each day of contravention for the first seven days and, in case the contravention continues beyond seven days, an additional amount of forty thousand rupees for each subsequent day of contravention beyond seven days, subject to a maximum of ten lakh rupees, as the Authority may, by order, direct: Provided that if a service provider contravenes the provisions of regulation 5 in two or more consecutive years, it shall be liable to pay, by way of financial disincentive, an amount of fifty thousand rupees for each day of contravention for the first seven days of	We are fully supports these updated key regulation, to achieve greater financial discipline, accountability, and transparency, all of which are vital for digital infrastructure and services. Now as proposed penalties will now vary based on the severity and frequency of non compliance which is a good step.

the second and subsequent consecutive year and, in case the contravention continues beyond seven days of that consecutive year, an additional amount of seventy five thousand rupees for each subsequent day of contravention, subject to a maximum of twenty five lakh rupees, as the Authority may, by order, direct. (2) If the report furnished by the service provider under regulation 5 is false or if, in its report, the service provider deliberately omits any material fact knowing it to be material, the service provider shall, without prejudice to the terms and conditions of its licence, or the provisions of the Act or rules or regulations or order made, or directions issued, thereunder, be liable to pay, by way of financial disincentive, an amount not exceeding one percent of its turnover, as the Authority may, by order, direct. (3) In case a service provider fails to pay the amount of financial disincentive under this regulation within the period stipulated in the order for payment of such financial disincentive, it shall be liable to pay interest on the outstanding amount of financial disincentive, at a rate which shall be two percent (2%) above the one year Marginal Cost of Lending Rate of State Bank of India applicable at the beginning of the Financial Year in which last day of the stipulated period falls.